

the same thing in Bombay. That is why we wanted to get some information from the Government.

**COMPANY'S LIQUIDATION ACCOUNT
(AMENDMENT) RULES**

The Minister of Law (Shri G. S. Pathak): On behalf of Shri C. R. Pattabhi Raman, I beg to lay on the Table a copy of the Company's Liquidation Account (Amendment) Rules, 1966, published in Notification No. G.S.R. 1280 in Gazette of India dated the 20th August, 1966, under subsection (3) of section 642 of the Companies Act, 1956. [Placed in Library. See No. LT-6976/66].

Shri Hem Barua (Gauhati): May I make a submission?

Mr. Speaker: I should not be interrupted like this. Let me finish the papers to be laid on the Table.

Shri C. M. Poonacha rose—

**PASSENGERS (NON-TOURIST) BAGGAGE
(SECOND AMENDMENT) RULES, 1966**

Shri L. N. Mishra: I beg to lay on the Table:

- (1) A copy of the Passengers (Non-Tourist) Baggage (Second Amendment) Rules, 1966, published in Notification No. G.S.R. 1167 in Gazette of India dated the 30th July, 1966, under section 159 of the Customs Act, 1962.
- (2) A statement showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-6978/66].

Shri Hari Vishnu Kamath (Hoshangabad): I rise on a point of clarification with regard to item 6; this is Mr. Poonacha's item . . .

Mr. Speaker: Item 7 has been placed on the Table.

Shri Hari Vishnu Kamath: I think you called Mr. Poonacha. Both Mr. Poonacha and Mr. L. N. Mishra were standing at the same time.

Has Mr. Poonacha not laid his paper on the Table?

**AUDIT CERTIFICATE ON THE ACCOUNTS
OF COCHIN PORT TRUST**

The Minister of State in the Ministry of Transport and Aviation (Shri C. M. Poonacha): I beg to lay on the Table a copy of the Audit Certificate on the Accounts of the Cochin Port Trust for the year 1964-65. [Placed in Library. See No. LT-6977/66].

Shri Hari Vishnu Kamath: This, to my untrained eye, appears as a novel item. So far this House has been used to getting only Audit Reports; we have been treated only to Audit Reports. Now this is an Audit Certificate. I do not know what exactly that implies or imports. Does that mean that so far as the Cochin Port Trust is concerned, we are not going to get the Audit Report? Whose Certificate is this? Can he tell us?

Shri C. M. Poonacha: Earlier I had your permission to lay on the Table of the House the Audit Report of the Cochin Port Trust. With that, the Audit Certificate, i.e., the Auditors Certificate was not attached. When the papers came . . .

Shri Hari Vishnu Kamath: Negligence.

Shri C. M. Poonacha: . . . by oversight, the Audit Certificate of the Auditors was not attached. Now I have sought the permission of the House and you, Sir, to place on the Table this Audit Certificate which is a part of the Audit Report which has already been placed on the Table of the House.

Shri Hari Vishnu Kamath: In that case, I would request you to inquire

[Shri Hari Vishnu Kamath]

into this serious irregularity. You cannot just dismiss it as an oversight.

Mr. Speaker: He says that there was an oversight.

Shri Hari Vishnu Kamath: I hope it is not an afterthought.

Shri Bade (Khargone): An Audit Report is never without the audit certificate.

Mr. Speaker: He has said that the certificate was not there before.

STATISTICAL INFORMATION REGARDING
WORKING OF PREVENTIVE DETENTION
ACT

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): I beg to lay on the Table a copy of the Statistical Information regarding the working of the Preventive Detention Act, 1950, during the period 30th September, 1964 to 30th September, 1965. [Placed in Library. See No. LT-6979/66].

Shri Hari Vishnu Kamath: I want to ask something regarding this item also. I am glad my feeble efforts are bearing some fruit with regard to the procedure in various matters. But here I find that this annual report is for the period from 30th September, 1964 to 30th September, 1965. The annual report is welcome. But why has it taken nearly one year? Today is September again, and we are now in September, 1966. Could it not have been laid on the Table of the House in November, 1965 or at least during the budget session of 1966? Why has it taken nearly one year for the report to be presented to the House?

Shri Vidya Charan Shukla: This report is periodically laid on the Table of the House, and as soon as this report was ready, I have brought it forward here to be laid on the Table of the House. There is no particular reason why it has been . . .

Mr. Speaker: The only question which has been asked is this. This pertains to the period from September, 1964 to September, 1965. When did the Ministry get this?

Shri Vidya Charan Shukla: I shall find out the reasons and lay them before the House.

Shri Hari Vishnu Kamath: One more statement giving reasons for delay.

12.47 hrs.

DEMANDS FOR EXCESS GRANTS
(RAILWAYS), 1963-64

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): I beg to present a statement showing Demands for Excess Grants in respect of the Budget (Railways) for 1963-64.

12.47½ hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha—

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 29th August, 1966, agreed without any amendment to the Advocates (Amendment) Bill, 1966, which was passed by the Lok Sabha at its sitting held on the 16th August, 1966."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 29th August, 1966 agreed